

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).8956/2013

ISTHIYAK AHMED OF C.R.P.F.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date: 03/07/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr Anup Kumar, Adv.
Mr. Devvrat, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Notices be re issued to respondent Nos. 1 to 4 and 6 to 8 through the usual mode in addition to postal service.

Respondent No.5 is reported to be duly served but none appeared nor any steps taken on his behalf.

Despite specific direction passed on the last date, the ld. Counsel has not cured the defects nor clarified the position as pointed out in the previous order dt.29.4.2013. Omission be rectified by 26.7.2013 failing which further necessary orders as per rules shall be passed.

		(M.A.SAYEED)	
		REGISTRAR	

hj